

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:6459
ANSWERED ON:06.05.2015
RELIEF OF FIVE YEARS AGE LIMIT
Shetty Shri Gopal Chinayya

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether the Government has proposed/proposes to give relief of five years in age limit to the candidates of all categories to apply for Government and semi-Government services in view of increasing number of educated unemployed youth and universalisation of education in the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a) to (c): There is no such proposal as instructions allowing relaxation in upper age limit for recruitment of the candidates of different categories to various posts under the Central Government already exist.

Further, instructions issued by the Central Government are not suo-moto applicable to autonomous bodies, statutory organizations, public sector enterprises, trusts, banks, semi-Government services, etc. which are governed by their respective regulations/instructions issued under Statute/Act of the Parliament by which they are created or came into existence.